

display of exhibits in the pavilions was assigned to the National Institute of Design. A total expenditure on this account was to be within the ceiling limit of Rs. 86 lakhs covering all the participating departments. Against this, the actual amount released to National Institute of Design was only Rs. 70 lakhs. For the timely and satisfactory completion of work the National Institute of Design had sub-contracted part of the work to other organisations including M/s. Advertising & Sales Promotion and a contract worth Rs. 13 lakhs was assigned to this firm.

From the above it will be clear that the assumption that a Rs. 1 crore worth order was placed by National Institute of Design with M/s. Advertising & Sales Promotion is not correct.

(b) It has been confirmed by the National Institute of Design that the contract entered into with this firm was strictly in accordance with rules and procedures adopted by the National Institute of Design for similar contracts. The Ministry of Agriculture did not have any direct dealings with this firm. The Ministry of Agriculture & Irrigation constituted three sets of Committees for coordinating the work of the exhibition namely—(i) the Steering Committee under the Chairmanship of Secretary (Dep'ts. of Agriculture & Rural Development) with the Secretaries of other concerned Departments as Members (ii) Coordination Committee under the Chairmanship of Joint Secretary (Ext.)-cum-Extension Commissioner with representatives of the concerned Departments as Members and (iii) Joint Finance Committee under the Chairmanship of Joint Secretary (Ext.)-cum-Extension Commissioner with Financial Adviser and other representatives of the concerned Departments. The various transactions of National Institute of Design pertaining to Agri-Expo '77 were thoroughly scrutinised by the various committees and in particular by the Joint Finance Committee in respect of all financial matters. The last three

instalments were released to N.I.D. only after pre-audit, by the Internal Audit Team of the Department of Agriculture.

(c) In the course of the scrutiny of the various transactions/accounts of National Institute of Design by the Joint Finance Committee and the Internal Audit Team of the Department of Agriculture, some objections were raised by them on some of the items of expenditure, sub-contracting by N.I.D. and consultancy fee chargeable on some of the items of expenditure. These objections were resolved before payments were made to the National Institute of Design.

(d) No press report in regard to the specific issues raised in the question is in the notice of the Ministry of Agriculture and Irrigation.

In this connection, it may be mentioned that the composite pavilions of the Ministry of Civil Supplies & Co-operation was awarded the First Prize in the Central Government Pavilion category.

#### Mass copying in Meerut University Examination

5604. SHRI PABITRA MOHAN PRADHAN:

DR. BALDEV PRAKASH:

SHRI MADHAVRAO SCINDIA:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state whether due to mass-copying in the Meerut University and its affiliated Colleges, University Grants Commission has threatened to stop all sorts of grants to the Meerut University and its affiliated colleges?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE. (DR. PRATAP CHANDRA CHUNDER): When reports of mass-copying at the examinations of Meerut University came to notice, the University Grants Commission informed the Uni-

versity that they would be compelled to impose a ban on grants to the University and its affiliated colleges if immediate steps are not taken to check the malpractice.

**Sanctioned strength of Physical Education Supervisors**

5605. SHRI NATVERLAL B. PARMAR: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the total sanctioned strength of Physical Education Supervisors for Government schools run by the Delhi Administration in both male and female;

(b) the number of such Supervisors working as on 1st March, 1979 against this strength;

(c) when was the last promotion made to the grade of Physical Education Supervisor;

(d) whether each zone in Delhi has a separate Physical Education Supervisor; and

(e) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI-MATI RENUKA DEVI BARAKTAKI):

(a) According to information furnished by the Delhi Administration there are 14 (Fourteen) posts of Supervisors (Physical Education). In addition, eight posts of school Inspectors (Physical Education) are also sanctioned in the same scale of pay having similar nature of duties/job.

(b)	Supervisors	—	12
	(Phy. Edn.)		
	School Inspectors	—	8
	(Physical Edn.)		

(c) The last promotion was made on 25-1-1979. However, the Officer concerned was given benefit of proforma promotion w.e.f. 1-6-1972 in compliance with the decision of the Court.

(d). No, Sir.

(e) There are 24 Zones, (12 for male

and 12 for female) in the U.T. of Delhi whereas effective strength of Supervisors/Inspectors (Phy. Edn.) is 20, leaving a balance of four posts to meet the requirement of each zone separately. Necessary provision is being arranged for creation of remaining posts in the Financial year 1979-80.

**Post of Registrar (F) at I.I.T. Kanpur**

5606. SHRI MANOHAR LAL: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to refer to the reply given to Unstarred Question No. 1857 on 5th March, 1979 regarding post of Registrar at I.I.T., Kanpur and state:

(a) whether there is a sanctioned post of Registrar (Finance) in the I.I.T. Institute, Kanpur;

(b) whether the posts of Assistant Registrar and Deputy Registrar (F) are covered under the Assessment Scheme for promotion to higher posts;

(c) whether it is a fact that Governments had declared in 1974 promotions made under the scheme of middle level management like Deputy Registrar (F) as invalid;

(d) if so, the circumstances under which Registrar (F) has been allowed to continue; and

(e) the steps proposed to be taken to rectify the position?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):

(a) No, Sir. However, an officer holding substantively the post of Deputy Registrar (Finance) has been given the designation of Registrar (Finance) as personal to him consequent to his promotion under an assessment scheme prevalent in the Institute.

(b) As per the procedure approved by the Board of Governors at its 45th meeting held on 13-11-73, these posts